

**Heavy Electrical Plant at Hardwar**

7996. **Shri Parthasarathy:** Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) whether it is a fact that the Heavy Electricals Equipment Plant at Hardwar was supposed to have a production capacity for 440 M.W. Hydro Electric Units in the Fourth Plan but the actual orders received so far is only for 85 M.W.; and

(b) if so, the reasons for this wide gap?

**The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed):** (a) Yes, Sir.

(b) The orders are based on the hydro-electric schemes to be implemented during the Fourth Plan period, and the generating sets in question, although 5 in number, are in smaller ranges from 4.6 M.W. to 30 M.W.

**H.E.L., Bhopal**

7997. **Shri Parthasarathy:** Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) whether Government have come to any decision on the question whether to manufacture generators at the Heavy Electricals in Bhopal or to import generators from Canada for use in projects like Idikki Project in Kerala; and

(b) if so, the nature of such decision?

**The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed):** (a) and (b). It is the policy of Government not to allow import of thermal and hydro generating sets if they can be manufactured indigenously. A decision in regard to generators for the Idikki Project is expected soon.

**Decontrol of Cement**

7998. **Shri Ram Kishan Gupta:**  
**Shri Yajna Datt Sharma:**  
**Shri Jagannaath Rao Joshi:**  
**Shri Hukam Chand Kachwal:**

Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) whether a high level review of the working of cement decontrol scheme since its introduction in January, 1966 was made recently;

(b) if so, what specific aspects were examined and the result thereof; and

(c) Government's decisions in the light thereof?

**The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed):** (a) and (b). Yes, Sir. The review of the working of cement decontrol scheme was made towards the end of 1966. The cement was decontrolled with effect from 1-1-66 subject to a review after a year of the working of decontrol arrangements. The industry gave the following assurances:—

(i) supplies will be made at all rail destinations at the same uniform f.o.r. destination price as existed prior to decontrol subject to such escalation as agreed to by Government for a development element, higher freight and higher excise duty, if any;

(ii) remote areas such as Assam, Manipur, Tripura and Kashmir would continue to receive supplies on the same pattern as hitherto;

(iii) supplies to each State will be maintained at existing levels or improved upon;

(iv) particular attention will be paid to allotment of cement for agricultural purposes;

(v) packing charges will be fixed in accordance with the present formula;